

30.9.1988 i.e. within the validity period of the Scheme. The Government of Kerala had submitted reimbursement claims amounting to Rs. 11.16 crores. As the subsidy in respect of the units contained in the claims was not approved by the State Level Committee/District Level Committee on or before 30.9.1988, these claims could not be reimbursed. The condition of pre-registration is not being insisted upon.

**C&AG Report on Warehousing Corporation of India**

5590. SHRI DATTATRAYA BANDARU:  
SHRI VIRENDRA SINGH:  
SHRI BALRAJ PASSI:  
SHRI PRABHU DAYAL KATHERIA:

Will the Minister of FOOD be pleased to state:

(a) whether the C&AG in his latest report has criticized the Central Warehousing Corporation for incurring a huge loss due to non-realisation of customs bonded warehouses dues;

(b) if so, the details thereof; and

(c) the action taken against the official responsible?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) and (b). C&AG's report has mainly commented upon non-realisation of Warehouse charges, amounting to Rs. 662.21 lakhs, in respect of unclaimed imported goods deposited in the custom bonded warehouses of Central Warehousing Corporation in Bombay Region.

(c) Central Warehousing Corporation has taken the view that none of their officials is responsible for non-realisation of dues

because it is the responsibility of the Customs authorities to effect recoveries by auctioning the time-barred bonds.

**Accumulation of earned leave**

5591. SHRI JANARDAN MISRA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government extend the facility of accumulation of earned leave to its employees;

(b) if so, to what extent and whether there is wide difference between the period of earned leave allowed to be accumulated in respect of Central Government employees working in productive and non-productive sections;

(c) if so, the period of difference;

(d) whether the Government are going to take some steps to obviate this difference;

(e) if so, by what time and details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir.

(b) and (c). The Central Government employees in the non-industrial sector are governed by the CCS (Leave) Rules, 1972 and are entitled to accumulation of earned leave upto 240 days. The industrial employees other than those in the Ministry of Railways are entitled to accumulation of 60 days earned leave.

(d) to (f). An Award given by the Board of Arbitration on 26.4.91 raising the maximum period of accumulation of earned leave from 60 days to 120 days for the industrial

employees of the Government, is being examined as per procedure prescribed in the JDM Scheme.

[*Translation*]

#### **Construction of Rural Godowns**

5592. SHRI RAJVEER SINGH: Will the PRIME MINISTER be pleased to the state:

(a) whether any proposal for the construction of godowns in rural areas has been considered;

(b) whether any loan has been sought from any foreign bank for construction of godowns;

(c) if so, the details thereof;

(d) the financial assistance provided to Uttar Pradesh for the purpose; and

(e) the number of godowns constructed so far in the rural areas and the location thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) A Scheme is already being implemented for setting up of godowns in the rural areas since 1979-80.

(b) No loan has been sought from any foreign bank for construction of godowns under this scheme.

(c) Does not arise.

(d) Financial assistance amounting to Rs. 7.65 crores has been provided to Uttar Pradesh for construction of godowns in rural areas.

(e) So far, 528 godowns have been approved for construction in Uttar Pradesh. Of these, 425 godowns have been completed and the remaining 103 godowns are at different stages of construction. The locations of these godowns are indicated in the enclosed statement.